

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 352/TT/2019

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for 132 kV S/C Mau-Balia Transmission System in the Northern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd. (UPPCL)
- Parties Present** : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for 132 kV S/C Mau-Balia Transmission System in the Northern Region. He submitted that the instant asset was put into commercial operation on 1.5.2003. The tariff of the 2009-14 period was trued up and the tariff for the 2014-19 tariff was approved vide order dated 16.2.2016 in Petition No. 170/TT/2014. He submitted that UPPCL is the sole beneficiary of the instant asset and the Annual Fixed Cost (AFC) is borne exclusively by UPPCL. Reply has been submitted by UPPCL vide affidavit dated 19.10.2019 and the Petitioner has filed the rejoinder to the same vide affidavit dated 22.3.2021. The reply to the Technical Validation (TV) letter has been submitted vide affidavit dated 22.7.2020.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

